



2026:AHC-LKO:17802

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 168 of 2026

Pawan Kumar Singh

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Deptt. Revenue
Civil Sectt. Lko. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rahul Kumar Shukla, Abhay Dwivedi, Shivam Srivastava
Counsel for Respondent(s)	:	C.S.C., Dilip Kumar Pandey, Shailendra Singh Chauhan

Court No. - 17

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Sri Rahul Kumar Shukla, the learned counsel for the petitioner, Sri Vikas Kumar Rai, the learned Standing Counsel for the State and Sri Shailendra Singh Chauhan, the learned counsel for the opposite party no. 2-Municipal Commissioner, Lucknow.

2. By means of the instant writ petition filed in public interest the petitioner has sought issuance of a direction to the authorities to remove encroachment made by the opposite party no. 6 over gram sabha land bearing Gata No. 1109 situated in village Natkur, Pargana Bijnor, Tehsil Sarojini Nagar, District Lucknow, in compliance of eviction order dated 04.08.2017 passed by the Assistant Collector First Class/ Tehsildar, Sarojini Nagar, Lucknow in Case No. 121, under Section 122B of U.P. Zamindari Abolition and Land Reforms Act. The aforesaid order was passed after hearing the opposite party no. 6 and taking into consideration the objections filed by him. The order directs removal of possession of the opposite party no. 6 over gaon sabha land measuring 0.100 hectare and recovery of Rs. 15,000/- as compensation and Rs. 2,000/- as costs.

3. On 22.01.2022, the Lekhpal has lodged FIR No. 9/2022 at Police Station Bijnour, District Lucknow Central, Commissionerate Lucknow against the opposite party no. 6 for committing offence under Section 447 IPC and 4/3 of Prevention of Damage to Public Property Act, 1984 stating

that in spite of the order dated 06.12.2017 passed by the Assistant Collector, the opposite party no. 6 was raising construction on gaon sabha land.

4. On the basis of written instructions provided by the Sub Divisional Magistrate, Sarojini Nagar, Lucknow, the learned Standing Counsel has informed the Court that a joint team of revenue officials and Nagar Nigam had inspected the land in dispute and has demarcated it on 28.02.2026. The team has found encroachment on public land which has been demarcated.

5. When there is already an order dated 04.08.2017 passed by the competent court passed after hearing the opposite party no. 6 in proceedings under Section 122B of U.P. Zamindari Abolition and Land Reforms Act wherein dispossession of opposite party no. 6 from public land bearing Gata No. 1109Sa measuring 0.100 hectare situated in Village Natkur, Pargana Bijnour, Tehsil Sarojini Nagar, Lucknow has been ordered and recovery of damages and costs have also been ordered against him, an FIR has been lodged against him for raising constructions on public land in spite of the aforesaid order and yet the order has not been executed till date and when in a joint inspection conducted by the revenue officials and Lucknow Nagar Nigam, it has come to light that the opposite party no. 6 has made encroachment on public land, removal of encroachment become imperative.

6. Accordingly, the petition is ***disposed off*** by issuing a direction to the opposite parties no. 2 to 5 to carry out execution of the order dated 04.08.2017 passed by the Assistant Collector First Class/ Tehsildar, Sarojini Nagar, Lucknow in Case No. 121 under Section 122B, titled Gaon Sabha v. Bajrang Singh, expeditiously, in accordance with law, say within a period of four weeks from today.

(Subhash Vidyarthi,J.)

March 11, 2026

Pradeep/-